

State vs. Sumit

FIR No.147/2019
PS Mundka
U/s 457/380/411/34 IPC

24.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Ld. Counsel for applicant/accused Sumit.

Vide this order, I shall decide the bail application u/s 437 Cr.P.C filed on behalf of the applicant seeking regular bail.

It is submitted by Ld. Counsel on behalf of applicant/accused Sumit that accused Sumit has been falsely implicated in this case. It is further submitted that accused has been running in judicial custody since 15.04.2019; chargesheet has already been filed before court and two co-accused persons having more or less similar role have already been granted bail and therefore, on the ground of parity the accused/applicant **Sumit** be also released on bail.

On the other hand, Ld. APP for State opposed the bail application.

Keeping in view the facts and circumstances of the case, period of custody of applicant /accused and the fact that two co-accused persons having more or less similar role have already been admitted to bail, I deem it fit to admit the accused **Sumit** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the condition that he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of

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unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.07.2020

T.P. Singh vs. K.S. Vohra & Ors.

CC No.17910/16
PS Hari Nagar

24.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters/matters ready for final arguments vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Sh. Abhimany, Ld. Counsel for complainant.


Sh. Anuj, Ld. Counsel for accused persons.

It is stated by Ld. Counsel for complainant that he could not go through the file as his office is situated in containment zone.

Heard. File perused.

At request, put up for purpose fixed on 31.07.2020 at 12:30 pm through VC.

It is made clear that no adjournment shall be granted on the NDOH.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.07.2020

State vs. Vijay & Ors.

FIR No.1210/14
PS Hari Nagar
U/s 394/392/411/34 IPC

24.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.


None for accused persons.

File is put up before me by the Ahlmad pursuant to the circular no.491/11355-11414 dated 22.07.2020 issued by the Ld. District & Judge, West, THC, Delhi.

File perused.

Perusal of file reveals that there are two accused persons who are facing trial for the offences punishable under Section 394/411/34 IPC, however, on the last date of hearing, NBWs were directed to be issued against one of the accused persons namely Pradeep as there was no representation on his behalf.

In view of the same, matter cannot be decided for want of one of the accused persons, therefore, put up the matter in the category of miscellaneous matters on 28.08.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.07.2020

State vs. Dilip Singh

FIR No.90/2013
PS Hari Nagar
U/s 509/506 IPC

24.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.

None for accused.

File is put up before me by the Ahlmad pursuant to the circular no.491/11355-11414 dated 22.07.2020 issued by the Ld. District & Judge, West, THC, Delhi.

File perused.

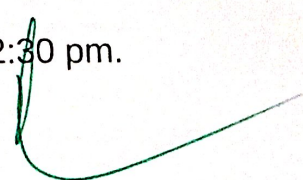
It is stated by the Ahlmad that inadvertently, the file could not be put on 27.05.2020. He is warned to be careful in the future.

He further stated that notices could not be issued for want of the contact number of parties.

Heard.

Let court notice be issued through Nazarat Branch for 29.07.2020.

Put up on 29.07.2020 through VC at 12:30 pm.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.07.2020